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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 3096/2020**

BHARAT ARYA

..... Petitioner

Through: Mr. Rahul Shukla, Advocate (M:
9871735724).

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Mr. Ajay Digpaul, CGSC with Mr.
Kamal R. Digpaul, Advocate for UOI.
Ms. Avnish Ahlawat, Standing
Counsel GNCTD for R-2.

6.

WITH

+

W.P.(C) 3115/2020

VANDANA SHARMA

..... Petitioner

Through: Mr. Rahul Shukla, Advocate.

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Mr. Ajay Digpaul, CGSC with Mr.
Kamal R. Digpaul, Advocate for UOI.
Ms. Avnish Ahlawat, Standing
Counsel GNCTD for R-2.

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

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18.12.2020

1. This hearing has been done through video conferencing.

CM APPL. 10756/2020 (exemption) in W.P.(C) 3096/2020

CM APPL. 10819/2020 (exemption) in W.P.(C) 3115/2020

2. Allowed, subject to all just exceptions. Applications are disposed of.

W.P.(C) 3096/2020

W.P.(C) 3115/2020 and CM APPL. 17531/2020 (for directions)

3. Mrs. Avnish Ahlawat, Id. Standing Counsel for GNCTD submits that the counter affidavits are ready and she would be filing the same in 2-3 days.



Let the same be filed on or before 24th December, 2020. Rejoinders thereto, if any, be filed within two weeks thereafter.

4. List both matters for hearing on 10th February, 2021 along with W.P.(C)s 8143/2020 & 8144/2020 in the supplementary list.

PRATHIBA M. SINGH, J.

DECEMBER 18, 2020
MR/A